

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 01
(IB)-1431(PB)/2019

IN THE MATTER OF:

Axis Bank Ltd.

.... Applicant/petitioner

v.

Payne Realtors Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.06.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Shikhar Mittal, Adv.

For the Respondent

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 01.07.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 01.07.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

11.06.2019
Ritu Sharma